## GOVERNMENT OF INDIA DEFENCE LOK SABHA

STARRED QUESTION NO:449 ANSWERED ON:05.09.2011 CRASH OF AIRCRAFT Chauhan Shri Dara Singh;Singh Shri Bhola

## Will the Minister of DEFENCE be pleased to state:

(a) the details of the fighter aircraft, especially Jaguar and various MiG-series ones crashed during the last one year;

(b) the details of the loss of lives including the pilots/personnel and property alongwith the compensation paid by the Government in each of the cases;

(c) whether the Government proposes to enhance the compensation amount and other benefits to the families of the deceased pilots and if so, the details thereof;

(d) the reasons for the crash incidents as found by the inquiry and the remedial measures being taken to check recurrence of such incidents; and

(e) the strategy to minimize dependence on MiG aircraft especially MiG-21 and MiG-27 and the detailed action plan to phase out the ageing/obsolete aircraft in the Air Force?

## Answer

## MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 449 FOR ANSWER ON 5.9.2011

A total number of 8 fighter aircraft of the Indian Air Force which includes 7 MiG series aircraft and 1 Jaguar aircraft have been lost in air crashes during the last financial year i.e. 2010-11 and the current financial year (till 31st August, 2011). Details of these crashes including details of service personnel and civilian killed are given below:-

Sl.No. Date AC Type Pilots/Service Personnel Killed Civilians Killed

1. 15th June 2010 MiG 21 M Nil/Nil Nil

2. 24th July 2010 MiG 27 ML Nil/Nil 04

3. 24th September 2010 MiG 27 Nil/Nil Nil

4. 10th November 2010 MiG 27 UPG Nil/Nil Nil

5. 4th February 2011 MiG 21 Bison Nil/Nil Nil
6. 1st March 2011 MiG 21 M Nil/Nil Nil

7 2nd August 2011 MiG 21 M 01/Nil Nil

8. 4th August 2011 Jaguar 01/Nil 01

Towards these accidents, a total amount of Rs.34,45,657/- as on 31.08.2011 has been paid as compensation for the civilians killed/injured and towards loss of civilian property.

Compensation is paid to the next of kin of the deceased/injured pilots and civilians as per extant Government instructions which are reviewed from time to time.

Major causes for the aircraft accidents are Technical Defect and Human Error. Each crash of defence aircraft is investigated through a Court of Inquiry and remedial measures are undertaken accordingly. Besides, a continuous and multi-faceted effort is always underway in the

Indian Air Force to enhance and upgrade flight safety. Measures to enhance the quality of training to improve the skill levels, ability to exercise sound judgment and situational awareness of pilots are being pursued. Constant interaction with Original Equipment Manufactures (OEMs), both indigenous and foreign, is also maintained to overcome the technical defects of aircraft. Besides, antibird measures are also undertaken.

Review of existing fleet, upgradation and induction of new fleet is a continuous process dependent on the operational requirements of the Air Force.